Review and Annual Report of Projects and Equipment Corporation of India, New Delhi for 1975-76.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): I beg to lay on the Table copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act 1956:—

- Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76.
- (2) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-932/77].

Notifications under Customs Act, 1962 and Central Excise Rules, 1944

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL): I beg to lay on the Table—

- (1) A copy each of Notifications Nos. G.S.R. 541(E) and 542(E) (Hindi and English verions) published in Gazette of India, datrd the 28th July, 1977, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library, See N. LT-933/77].
- (2) A copy each of the Notifications Nos. G.S.R. 943 and 944 (Hindi and Enlgish versions) published in Gazette of India dated the 23rd July, 1977 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See N. LT-934/77].

*COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINI TES

SHRI M. RAM GOPAL REDDY (Nizamabad): I beg to lay on the Table Minutes of the First to Fifth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to raise an important matter. Last night in the Karnataka House dinner there was a violation of the Guest Control. Order.

MR. SPEAKER: I will look into the matter. I have not yet looked into it. The dinner has already taken place.

SHRI JYOTIRMOY BOSU: Let the people not get the impression that we are.

MR. SPEAKER: Until I look into the matter, I will not allow it.

SHRI JYOTIRMOY BOSU: Cereals were served in that dinner, even though the Delhi Guest Control Order prohibits the serving of cereals where the number exceeds 50.

MR. SPEAKER: I am not permitting him to raise it now.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I want to raise a point of order arising out of yesterday's proceedings.

When discussing the matter which was raised by my colleagues Mr. Chandrappan and Mr. Rachaiah about the privilege motion, in response to a point raised by Mr. Mavalankar you were pleased to say:

"If the permission has been given, I will see the records and I will go into the matter. I will consult the Deputy-Speaker. I do not want to encroach upon his right But if it is a question of ruling, if the Deputy-Speaker has given a ruling, the Spaker has a right to revise it."

According to rule 10:

"The Deputy Speaker or any other member competent to preside over a sitting of the House under the Constitution or these rules shall, when so presiding, have the same powers as the Speaker when so presiding and all references to the Speaker in these rules shall in these circumstances be deemed to be references to any such person so presiding."

Two points are there. Firstly, a ruling given by the Deputy-Speaker at that time has been referred to At that time there was no Speaker. That was the interrugnum period. Surely in him vested all the powers that the Speaker has. To say that a ruling given by him can be revoked or revised I find it very difficult to accept because, then, the Deputy-Speaker will have no function expect to conduct the proceedings. Deputy-Speakers in the past have given rulings and these ruling have been upheld, and we have been going by many of these rulings. Therefore, I would like you to examine that once again. Otherwise, the position is rather difficult.

MR SPEAKER . Possibly I had not made myself clear on that point I am clarifying the matter.

So far as permission given in a particular matter is concerned, no other person can revise it because the permission has been already given by the presiding officer

So far as the ruling is concerned, in that particular case that ruling is binding Another person cannot revise it But the Speaker may not take it as a precedent for other cases but in that particular case he cannot revise the ruling because it is binding

SHRI KANWAR LAL GUPTA (Delhi Sadar) On a point of order We are discussing the White Paper on Monday, and that White Paper is based on the Report of the Dass Committee We have received a copy of the White Paper, but we have not received a copy of the Report of the Dass Committee So, may I request y u to ask the Government to supply us a copy of the Dass Committee's Report

SHRI JYO1 IRMOY BOSU We discussed it in the Business Advisory Committee and if I remember a right, we were assured that the Dass Committee's Report would be made as ultible m suffi-cient numbers. If it has not been done, it should be done now

MR SPEAKFR We have already written to the Ministry for the Dass Committees Report, and we are hoping to get it As soon as we get, we will distribute

PROF PG MANALANKAR (Gandhinagar) By tomorrow

MR SPEAKER: On Monday,

PROF PG MAVALANKAR If we do not get the Report by tomorrow, how are we to speak on Monday?

MR SPEAKER We will try to get

PROF PG MAVALANKAR 1 Bv tomorrow afternoon at least

श्री उपसेन (देवरिया) : ग्रध्यक्ष पहले की रिपोर्ट धागर कर मिल जाये तो हम लोग पढ कर उस को तैयार करेगे।

MR SPEAKER · Calling Attention. Shri Gyaneshwar Prasad Yaday

SHRI JYOTIRMOY BOSU: When are you giving me permission?

MR SPEAKER : I have already called Mr Yadav Shri Jy tirm y B su: I would like to kn w, s that I can be Persent.

MR SPEAKER: About what?

Damage to N.E.

SHRI JYOTIRMOY BOSU : About the notice under 377 that I have given.

Mr. SPEAKER: That will be tomorrow, not today

SHRI JYOTIRMOY BOSU . Why not

MR SPEAKER Not today.

12 36 hrs.

CALLING AFTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE Apprehension of damage to North Eastern railway line due to soil erosion.

श्री ज्ञानेश्वर प्रसाद यादव (खगरिया) ब्रध्यक्ष महादय, मै ध्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की ग्रोर रेल मन्त्री का ध्यान दिलाता ह भ्रीर प्रार्थना करता है कि वे इस बारे म एप वक्तव्य दे

"निकट भविष्य ग गगा नदी भमि के कटाव के कारण नारायणपूर श्रीर बाहपुर के बीच पूर्वोत्तर रेलव की मख्य लाइन को क्षांत की ग्राशका के समाचार।"

रेल मंत्री (प्रो० मध् दंडक्ते) महोदय, मै मदन को मुचित करना चाहूगा कि नारायण-पुर रेलवे स्टेशन के निकट गंगा नदी के बाए किनारे पर हो रहे कटाव से उत्पन्न खतरे की रेलवे को जानकारी है। कटाव भीर अधिक न होने पाये इसलिए नदी सुरक्षा सम्बन्धी व्यापक निर्माण-कार्यों की भावश्यकता है धीर राज्य सरकार द्वारा उन निर्माण-कार्यो का निष्पादन किया जा रहा है।

नारायणपुर रेलवे स्टेशन के निकट गगा नदी द्वारा कियं जा रहे क्टाव पर रेले काफी ग्रसें मे बडी सावधानीपूर्वक निगाह रख रही हैं। गगा बाढ नियन्त्रण द्वायोग भीर राज्य सरकार के साथ श्रमेल 1976 के दौरान हुई एक बैठक मे, रेलवे ने यह भाशका व्यक्त की थी कि यदि नदी द्वारा किये जा रहे कटाव की रोकधाम न की गयी तो रेल लाइन को